(c) The results of the rating exercise have been disseminated. Urban Water Supply is a State subject and it is the responsibility of the State Governments/Urban Local Bodies (ULBs) to plan, design, execute, operate and maintain water supply projects with State Plan funds.

(d) and (e) In order to supplement the efforts of the State Governments/ULBs in providing drinking water, Ministry is extending Additional Central Assistance (ACA) under the ongoing Jawaharlal Nehru National Urban Renewal Mission (JNNURM). 151 water supply projects at an estimated cost of Rs. 19570.04 crore and 418 projects at an estimated cost of Rs. 7867.21 crore have been approved under the Urban Infrastructure and Governance and Urban Infrastructure Development for Small and Medium Towns (UIDSSMT) components respectively. Under the Accelerated Urban Water Supply Programme (AUWSP) implemented during 1994 to 2005 in towns having population less than 20,000 as per 1991/200 census, 1244 schemes were approved at a total cost of Rs. 1822.38 crore out of which 1012 have been reported completed/ commissioned and 227 are in progress. Five have been dropped. The AUWSP has been subsumed under UIDSSMT ***w.e.f.*** 3.12.2005. Under the North Eastern Region Urban Development Programme (NERUDP) Phase I which covers capital cities in 5 States, water supply projects are being implemented in 4 cities (Agartala, Gangtok, Aizawl and Kohima). The water supply sector is also accorded high priority under the scheme for infrastructure development in Satellite towns. A 100 MLD reverse osmosis desalination plant has been approved for Chennai city at an estimated cost of Rs. 908.28 crore of which Rs. 871.24 crore is Central Government grant. The service level benchmarks stipulated by the Ministry envisages 100% compliance with water quality standards.

Metro train in Lucknow

†3314. SHRI KALRAJ MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a proposal has been received from the State Government of Uttar Pradesh for starting metro train in Lucknow;

(b) if so, the details thereof; and

(c) by when Lucknow city is proposed to be brought under metro network?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) and (c) Does not arise.

Recommendation of CAG regarding notified rates of land

3315. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether the Comptroller and Auditor General (CAG) has recommended in their report 2009-10 that the existing notified rates of land used for allotment and determination of ground cost of rent of the leased properties are by way below the current market rates and need to be revised upwards in line with real estate price movement; and

(b) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) The land rates examined by CAG are applicable to the land under the control of Land and Development Office (L&DO). Land rates for L&DO's land are concessional compared to market rates and land allotment through L&DO is generally done to meet the requirement of central government ministries/departments/organizations/state governments, para-statal bodies, religious, social and educational institutions and recognized political parties on temporary or leasehold basis.

The present formula for determination of ground rent for L&DO's leased land for Delhi is based on a decision communicated by the government on 6th December, 1983 and circulated on 18th January, 1984 wherein before taking the decision, various issues were considered. Action to study the Performance Audit Report of the CAG in detail and to decide on the feasibility and modalities of implementation of the recommendations contained therein has been initiated. The market land rates reflect the commercial value of land and are always higher and cannot be compared with the rates notified by the Government for allotment of land by L&DO on temporary or leasehold basis.

National Urbanisation Policy

3316. SHRI JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate a National Urbanisation Policy in view of increasing population in metro cities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Government of India has formulated the National Urban Sanitation Policy, National Urban Transport Policy and National Urban Housing and Habitat Policy in view of rapidly increasing urban population. The Jawaharlal Nehru Urban Renewal Mission launched in December, 2005 and the National Mission on Sustainable Habitat approved recently also provide an over arching policy framework to address issues relating to sustainable urban development.